

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 107 of 2019

IN THE MATTER OF:

**Hadi Mohd Taher Badri
Director,
Emaar MGF Land Ltd.**

...Appellant

Vs.

Neeraj Gupta & Ors.

...Respondents

Present: For Appellant: - Mr. Arjun Jain, Advocate.

**For Respondents: - Mr. Divyam Agarwal and Ms. Pallavi
Kumar, Advocates for R-2.**

Ms. Shilpa Chohan, Advocate for intervenor.

Mr. Jitender Chaudhary, Advocate.

O R D E R

02.09.2019— It is informed that the matter is still pending before the Hon'ble Supreme Court. We, accordingly, adjourn the appeal.

Post the case 'for orders' on 25th November, 2019. The parties will report the development, if any, taken in the meantime.

The question of withdrawal of intervention application will be considered on the next date.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice A.I.S. Cheema)
Member(Judicial)

(Kanthi Narahari)
Member(Technical)

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